

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 53(ND)2016
CA. NO.

CORAM:


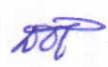
PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2016**

NAME OF THE COMPANY: M/s Arvinder Singh Arora v. M/s Prosper Buildtech Pvt. Ltd.

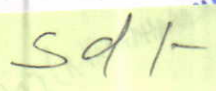
SECTION OF THE COMPANIES ACT: 397/398

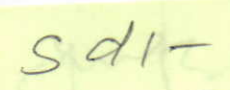
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1	RAYJITH MARK	ADVOCATE	RESPONDENT NO.7	
2.	Debjani Das P.	Advocate	Petitioner	

ORDER

Learned counsel for the parties are present. Learned counsel seek and are given 4 weeks further time to settle the matter. Learned counsel for the petitioner has stated that the compromise petition which is on record requires to be modified and she will take appropriate steps in that direction within the period detailed above.

List on 07.10.2016


(R.Varadharajan)
Member (Judicial)


(Maharaj-Krishan Hanjura)
Member (Judicial)